# PETRO-CHEMICAL COMPLEX AT COCHIN

547. SHRI M. N. GOVINDAN NAIR: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the proposal to set up a petrochemical complex at Cochin has been shelved; and

(b) if so, what are the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN) . (a) and (b) There was no proposal to set up a petro-chemical complex as such at Cochin. Only the production of petrochemical ammonia was planned and it is being implemented. A fertilizer unit with an annual capacity of 1,64.000 tonnes in terms of nitrogen is being set up near the Cochin Refinery based on naptha as feedstock.

#### ALL INDIA EDUCATIONAL SERVICE

#### 548. SHRI D. THENGARI: SHRI SITARAM JAIPURIA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have decided to constitute the All India Educational Service; and

(b) if so, what are the details of the scheme and the time by when the same would be introduced ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) Yes, Sir.

(b) The Service is being constituted on the pattern of the existing All India Services. It will comprise of posts of and above the district level. (Each State will have a cadre and the needs of the Centre would be met by obtaining officers on tenure deputation from the States.) Recruitment at the initial constitution will be through selection by a Special Selection Board from amongst the State Service officers holding the posts encadr-ed in the Service. Recruitment at the maintenance stage will be mainly through an open all-India competitive examination and partly through promotion of officers of the State Education Services.

Though all the State Governments have agreed in principle to the constitution of the Service, yet matters of detail, such as, particulars of posts to be encadred, rates of remuneration, promotion quota, inclusion of teaching and research posts and framing of rules regulating recruitment, promotion, etc., are under consideration in consultation with them. In order to provide for necessary legislation for the creation of this Service, All India Services (Amendment) Bill, 1965 has also been introduced in the Lok Sabha. It is not, therefore, possible to indicate at this stage any definite date by which the Service will actually be constituted.

## FINANCIAL AID TO THE LATE SHRI V .D. SAVARKAR

549. SHRI D. THENGARI: Will the Minister of HOME AFFAIRS be pleased to (state the 'total financial aid given by Government to the late Shri Vinayak Damodar Savarkar?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA) : A total sum of Rs. 3,900 was granted to the late Shri Vinayak Damodar Savarkar from the Home Minister's Discretionary Grant. The Govt, of Maharashtra had also sanctioned him financial assistance at the rate of Rs. 300 per month for a period of 2 years from September, 1964.

### CASES OF DISPUTES PENDING WTTH INDUS-TRLU. TRIBUNAL, DHANEAD

550. SHRI M. V. BHADRAM : SHRI YELLA REDDY :

Will the Minister of LABOUR, EM-PLOYMENT AND REHABILITATION be pleased to state :

(a) how many cases of Industrial disputes are pending before the Industrial Tribunal at Dhanbad; and

(b) what are the names of the collieries where disputes arose ?